

REVISED

ITEM NO.3

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.10795/2020

JERRYL BANAIT

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 48431/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA
No. 48432/2020 - EXEMPTION FROM FILING AFFIDAVIT AND IA
No. 48430/2020 - INTERVENTION/IMPLEADMENT)

Date : 27-04-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Anand Grover, Sr. Adv.
Ms. Astha Sharma, AOR
Mr. Prastut Dalvi, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG

For Intervenor(s)

Mr. Shreeyash Uday Lalit, Adv.
Mr. Krishna Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

For the reasons in the application for intervention being I.A.
No.48430 of 2020, the said application is allowed.

Heard the learned counsel appearing for the applicant, the
learned Senior counsel appearing for the petitioner and Mr. Tushar
Mehta, learned Solicitor General appearing for the Union of India.

The Interlocutory Application for orders/directions is filed
seeking provision of 'Personal Protective Equipment' to all health
workers including Doctors, Nurses, Ward Boys, other medical and
paramedical professionals who are working in all 'Non-Covid
Treatment Areas' and having regard to the fact that Covid-19

infection from asymptomatic patients are reported to be on the rise in the country.

We find substance in the suggestions made by the applicant.

In view of the above, we direct the respondent/Union of India to examine this issue and make necessary suggestions in the 'Rational Use of Personal Protective Equipment' guidelines so that PPEs are provided to all health officials, as stated above, who are working in Non-Covid treatment areas.

Needless to say, that the other directions passed by this Court on 8-4-2020 are directed to be continued.

With the above observation, the Writ Petition is disposed of.

Pending applications filed in the matter also stand disposed of.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

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